

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-39/ND/2024

IN THE MATTER OF:

PNB Housing Finance Limited
Vs.

.....Applicant

Deepsons (India) Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 25.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Naman Singh Bagga, Mr. Gaurav Rai, Adv.
For the Respondent :

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is also present and sought further time to file their reply. On the last date of hearing i.e.12.03.2024 also Ld. Counsel on behalf of the Corporate Debtor sought time to file their reply and time to file reply was granted. In the interest of justice, last opportunity is granted to the Corporate Debtor to file their reply within a period of two weeks. Thereafter one week for filing the rejoinder by the Financial Creditor. List the matter on **31.05.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)